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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.81/2004 in OA No.1079/2003

New Delhi, this the 8th day of March, 2004

Hon'ble Shri S.K. Naik, Member(A)


Khazan Singh .. Applicant
(Shri B.S. Mainee, Advocate)

versus

Union of India and others .. Respondents

ORDER(in circulation)

Review is sought of the order dated 15.01.2004 in OA No.1079/2003 on the ground that there is a serious error on the face of the judgement because of the false statement of respondents' counsel with regard to payment of interest on the GPF amount due to the applicant. According to the applicant, he should have been paid interest on GPF amount of Rs.65,263/- paid to him after a lapse of 11 years and that when he went to the Northern Railway Hqrs. Office to confirm the correctness of the statement made by respondents' counsel he was informed that the said amount of GPF included interest only upto June, 1998. In view of this, the order needs to be reviewed. I am not inclined to agree with this contention in view of the fact that the applicant has not come with any letter issued by any authority of the Railway Administration to this effect. That apart, I have no reason not to agree with the statement made by respondents' counsel across the bar at the time of hearing of the OA as the same was made by him on instructions received from respondents. In view of this position, no review is warranted and the RA is accordingly rejected.


(S.K. Naik)
Member(A)

/gtv/